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CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH: CUTTACK

ORIGINAL APPLICATION NO: 397 of 1990

Date of decision: 25th September, 1991

Gayadhar Sahu : Applicant

versus

Union of India and others : Respondents

For the applicant : M/s. P.V. Ramdas,  
B.K. Panda,  
D.N. Mohapatra,  
Advocates.

For the Respondents : Mr. P.N. Mohapatra, Addl.  
Standing Counsel (Central)

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CORAM:

THE HON'BLE MR. K.P. ACHARAYA, VICE CHAIRMAN

AND

THE HON'BLE MR. I.P. GUPTA, MEMBER (ADMN.)

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1. Whether reporters of local paper may be allowed to see the judgment? Yes.  
2. To be referred to the reporters or not? No  
3. Whether His Lordships wish to see the fair copy of the judgment? Yes.

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OP

J U D G M E N T

K.P.ACHARYA, VICE CHAIRMAN: In this application under section 19 of the Administrative Tribunals Act, 1985, the Petitioner prays to order expunction of the Adverse Remarks recorded in his C.C.R as contained in Annexure-2 and to issue a direction to the Opposite Parties to consider his case for promotion to the Time Bound Promotion Scheme.

2. The Petitioner is a lineman Telephones attached to the office of the Telecom District Engineer, Sambalpur. The prayer of the petitioner has been mentioned above.

3. We have heard Mr. P.V.Ramdas learned Counsel for the applicant and Mr. P.N. Mohapatra learned Additional Standing Counsel for the Opposite Parties. In paragraph-3 of the counter, it is stated as follows:

"The adverse entry for the year 88-89 has been expunged by the concerned authority on 18.1.1991 and his Time Bound Promotion was allowed from the date it was actually due".

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4. In such a situation, we are of opinion that there is no further relief to be granted in favour of the Petitioner.

5. Thus the application is accordingly disposed of leaving the parties to bear their own costs.



*K. Mohanty* 25/9/91  
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VICE CHAIRMAN

Central Administrative Tribunal,  
Cuttack Bench, Cuttack/K. Mohanty.